



2026:AHC:11394

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18664 of 2025

Sushila Singh

.....Petitioner(s)

Versus

State Of Up And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alok Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Alok Kumar Singh, learned counsel for the writ petitioner and Sri Prashant Kumar Mishra, learned Standing Counsel for the State.
2. Sri S.K. Pal, learned Standing Counsel has made a statement at Bar that he is well equipped with the instructions and is in a position to argue the case. He does not propose to file any counter affidavit and the writ petition be decided on the basis of the documents available on record.
3. With the consent of the parties, the writ petition is being decided at the fresh stage.
4. The case of the writ petitioner is that she while posted as ANM, retired on 31.01.2019. However, a recovery of an amount of Rs.55,668/- has been made behind the back of the writ petitioner, unilaterally. It is not a case of fraud, concealment or misrepresentation.
5. Learned Standing Counsel on the other hand submits that the writ petitioner may represent his claim at the first instance before Respondent no.2.
6. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2 by 30.01.2026, who on the said motion shall proceed to decide the claim of the writ petitioner by

20.02.2026.

January 16, 2026
N.S.Rathour

(Vikas Budhwar,J.)